

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.165/2007

Friday this the 20 th day of July, 2007.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Jayantha Sharma,
Assistant Loco Pilot,
Southern Railway, Erode,
Palghat Division, residing at:
Railway Quarters 476/H Erode -2. Applicant

(By Advocate Shri.Martin G Thottan)

V.S.

1. Union of India represented by Secretary, Government of India, Ministry of Railways, Rail Bhavan, New Delhi.
2. The General Manager, Southern Railway, Headquarters Office, Park Town, Chennai-3.
3. The Chief Personnel Officer, Southern Railway, Headquarters Office, Park Town, Chennai-3.
4. The Senior Divisional Personnel Officer, Southern Railway, Palghat Division.

(By Advocate Shri. Thomas Mathew Nellimoottil.)

The application having been heard on 20.7.2007,
the Tribunal on the same day delivered the following.

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant, Shri Jayanta Sharma, an Assistant Loco Pilot recruited in the Palghat Division of Southern Railway on 26.6.04, has applied for an inter-Railway transfer to South Eastern Railway, wherefrom one Shri S.Jayarama Subramanian, Assistant Loco Pilot recruited in the South Eastern Railway on 13.4.2004, has made a mutual request for transfer. It is stated that the application of Shri Jayarama Subramanian has been recommended by the General Manager of South

Eastern Railway and forwarded to Southern Railway for consideration. However, Southern Railway has not so far decided the issue as according to Southern Railway, vide Annexure R-3 letter dated 23.10.06, the condition attached to inter-railway request transfer includes a period of minimum of 5 years of service including training period at the time of applying for such inter-railway mutual transfer. It is not exactly known as to how the South Eastern Railway could not take into account the aforesaid order of the Railway Board at the time when it forwarded the application of Shri Jeyarama Subramanian to Southern Railway.

2. In view of the above this O.A. is disposed of with a direction to the General manager, Southern Railway to correspond with his counterpart in South Eastern Railway and a decision taken in the matter, be communicated to the applicant within a period of three months from the date of communication of this order. Needless to mention that, if the applicant is aggrieved by the decision, he has the available legal remedies. No costs.

Dated the 20th July, 2007.



Dr.K.B.S.RAJAN
JUDICIAL MEMBER

rv

OA-165/07

09/01/08

SN(VC)&GP(JM)

C-1

18 Mr. Varghese John for Mr. Thomas Mathew
Nellimoottil
Ms. Rejitha for Mr. Martin G. Thottan

MA-18/08 (Extension of time)

MA-18/08 has been filed by respondents for extension of time.

In the circumstances explained in MA-18/08, time of three months as prayed for is granted.

MA-18/08 is allowed.

GP(JM)
app

SN(VC)

Order 185 under 11.1.08

2/01/08
SN(VC)

in A-18/08 added

2/01/08